

**FORM No. 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Application No. O.A. 12 of 2006

Applicant(s) Pramod Kumar Bisoi Respondent(s) Union of India & OthersAdvocate for Applicant(s) M/s. Dayanidhi Lenka Advocate for Respondent(s) D. S. Ray**NOTES OF THE REGISTRY**

I.P.O of R.S.S. filed.
Copy Served.
Defects pointed out in Service may kindly be seen.
For favour of Registration/ Consideration please.

S.O. (S)

petitioner's advocate files a memo of undertaking to remove illegible copy at the time of hearing.

For favour of Registration as per memo.

S.O. (S)S.O. (S)**ORDERS OF THE TRIBUNAL**REGISTER4.1.06RegistraOrder dated 05.01.06

Non-sanction of benefits under ACP scheme, to the Applicant, is the subject matter of challenge in this Original Application filed under Section 19 of the Administrative Tribunal's Act, 1985. It appears, from Annexure-A/7 dtd. 01.09.2005, that the case of the Applicant (for grant of ACP benefits) was forwarded to Field Operations Division of National Sample Survey Organisation of the Ministry of Statistics and P.I. in ~~the~~ office letter No. 2 (8) 99/Estt. II, dtd. 30.12.02 and of 29.6.05.

Since the matter relating to grant of ACP Benefits to the Applicant is still pending

Registration4.1.06 04.01.06Deputy

Notes of the Registry

Orders of the Tribunal

For Admission.
Copy Served.

Bench.

4.1.06.

On or. 5.1.06

Copies of order
Copies of OA sent
to all respondents.
A copy of order
also sent to
the party. A
free copy to
the Counsel
concerned.

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Sd/-

consideration of the Respondent Department,
without entering into the merits of the matter,
this O.A. is hereby disposed-of with a direction
to the Respondents to pass necessary consequential
orders (in the matter of granting ACP benefits to
the Applicant) expeditiously within a period of
120 days from the date of receipt of a copy of this
order.

This O.A. is, accordingly, disposed-of at the
admission stage.

Send copies of this order to the Respondents,
along with copies of the O.A., and free copy of this
order be also sent to the Applicant in the address
given in the O.A. A free copy of this order be also
handed over to Mr. D. N. Lenka, Id. Counsel appearing
for the Applicant.

Sealant
05/01/06
Member (J)